CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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ORIGINAL APPLICATION NO.060/00160/2018

Chandigarh, this the 6th day of March, 2018

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CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) HON'BLE MRS. P. GOPINATH, MEMBER (A)

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Dilsher Singh S/o Late Sh. Prem Singh, aged 54 years, Inspector (257/CHG), presently posted as Traffic Inspector, Chandigarh Police, R/o # 12, Police Colony, Sector 17, Chandigarh (Group-B).

....APPLICANT

(Present: Mr. Ranjivan Singh, Advocate.)

VERSUS

- 1. Union of India through Secretary, Department of Home Affairs, Ministry of Home Affairs, North Block, Government of India, New Delhi.
- 2. UT Chandigarh Administration, through its Home Secretary, UT Secretariat, Deluxe Building, Sector 9, Chandigarh.
- Director General of Police / Inspector General of Police,
 Chandigarh Police, Chandigarh Police Headquarters,
 Additional Deluxe Building, Sector 9, Chandigarh.
- 4. Senior Superintendent of Police (Traffic & Security), U.T., Chandigarh.
- 5. Sh. Tajender Singh Luthra, DGP/IGP, Chandigarh Police, Police Head Quarter, Sector 9, Chandigarh.
- 6. Mrs. Anjitha Chepyala, Deputy Superintendent of Police (Women and Child Support Care Unit), Sector 17, U.T., Chandigarh, resident of House No.14, Police Colony, Sector 17, Chandigarh.

....RESPONDENTS

(Present: Mr. Ram Lal Gupta, counsel for respondent no.1. Mr. Aseem Rai, counsel for respondents no.2 to 6)

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

As is evident from the record, that the applicant, Dilsher Singh, Inspector of Chandigarh Police, has preferred the instant Original Application (OA), for quashing the impugned charge-sheet dated 30.01.2018 (Annexure A-13), which would naturally require the appreciation of the evidence to be brought on record by the parties during the course of Enquiry.

Faced with the situation, at the very outset, learned counsel for the parties are very fairly at *ad idem* that this OA can be disposed of, if the competent authority is directed to complete the enquiry, within a stipulated period.

Having heard the learned counsel for the parties, having gone through the record with their valuable assistance, after considering the entire case, taking into consideration the nature of litigation & urgency of the matter, and without expressing any opinion on merits, lest it may prejudice the case of either side, during the course of the present enquiry, the main instant Original Application is disposed of with the direction to the competent authority to complete the departmental enquiry initiated against the applicant, in pursuance of impugned charge-sheet dated 30.01.2018 (Annexure A-13) in all respect, subject to providing the full cooperation of the applicant, by passing a speaking & detailed order and in accordance with law, within a period of four months, positively, from the date of receipt of a certified copy of this order. Failing which, the operation of the impugned charge-sheet

(Annexure A-13) would be deemed to have been stayed for all intends & purposes.

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(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 06.03.2018.

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